

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 315 OF 01

I/9

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>Mr. B. Khan counsel for the applicant. Mr. S. S. Vyas counsel for respondent No. 1&2. None present for respondent No. 3 to 5.</p> <p>Mr. B. Khan, learned counsel for the applicant says that respondent no.6 has not yet been served in the case and now his name may be deleted from the array of the respondents.</p> <p>His oral request is accepted and the name of respondent no.6 be deleted.</p> <p>Mr. Khan says that after filing of this OA, the respondents have issued an order dated 10.03.2003 and the grievance of the applicant has been redressed.</p> <p>Since the grievance of the applicant has been redressed after filing of the OA, this OA has become infructuous and it is accordingly dismissed.</p> <p><i>lcc</i> (G. C. SRIVASTAVA) MEMBER (A)</p> <p><i>lcc</i> (G. L. GUPTA) VICE CHAIRMAN</p>	<p><u>11.09.2003</u></p> <p>Mr. B. Khan counsel for the applicant. Mr. S. S. Vyas counsel for respondent No. 1&2. None present for respondent No. 3 to 5.</p> <p>Mr. B. Khan, learned counsel for the applicant says that respondent no.6 has not yet been served in the case and now his name may be deleted from the array of the respondents.</p> <p>His oral request is accepted and the name of respondent no.6 be deleted.</p> <p>Mr. Khan says that after filing of this OA, the respondents have issued an order dated 10.03.2003 and the grievance of the applicant has been redressed.</p> <p>Since the grievance of the applicant has been redressed after filing of the OA, this OA has become infructuous and it is accordingly dismissed.</p> <p><i>lcc</i> (G. C. SRIVASTAVA) MEMBER (A)</p> <p><i>lcc</i> (G. L. GUPTA) VICE CHAIRMAN</p>